

SINGLE BENCH

Sub:- Heads of Cases for Cause List for **Single Bench**.

In supersession of order dated 23.07.2014 with regards to heads in order of priority for Cause list for **SINGLE BENCH** and with a view to further rationalize priority of Cases, following categories are classified for listing for Final Hearing under the updated scheme of assignment notified on 09.01.2015, are proposed as under:-

CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT				ELECTION MATTERS	
				CIVIL		CRIMINAL			
1	SUPREME COURT EXPEDITED/DIRECTION CASES	1	SUPREME COURT EXPEDITED/DIRECTION CASES	1	SUPREME COURT EXPEDITED/DIRECTION CASES	1	SUPREME COURT EXPEDITED/DIRECTION CASES	1	SUPREME COURT EXPEDITED/DIRECTION CASES
2*	HIGH COURT EXPEDITED CASES i) SPECIAL HUMANITARIAN REASON ii) SHORT QUESTION, ARGUMENTS NOT EXCEEDING 30 MINUTES. iii) OTHER THAN ABOVE, HIGH COURT EXPEDITED	2*	HIGH COURT EXPEDITED CASES i) SPECIAL HUMANITARIAN REASON ii) SHORT QUESTION, ARGUMENTS NOT EXCEEDING 30 MINUTES. iii) OTHER THAN ABOVE, HIGH COURT EXPEDITED	2*	HIGH COURT EXPEDITED CASES i) SPECIAL HUMANITARIAN REASON ii) SHORT QUESTION, ARGUMENTS NOT EXCEEDING 30 MINUTES. iii) OTHER THAN ABOVE, HIGH COURT EXPEDITED	2*	HIGH COURT EXPEDITED CASES i) SPECIAL HUMANITARIAN REASON ii) SHORT QUESTION, ARGUMENTS NOT EXCEEDING 30 MINUTES. iii) OTHER THAN ABOVE, HIGH COURT EXPEDITED	2	CHRONOLOGICALLY I. REPRESENTATION OF PEOPLES ACT ii. MUNICIPAL LAWS iii. CO-OPERATIVE LAWS
3	CASES OF SENIOR CITIZEN MORE THAN 75 YEARS OLD	3	CASES OF SENIOR CITIZEN MORE THAN 75 YEARS OLD	3	CASES OF SENIOR CITIZEN MORE THAN 75 YEARS OLD	3	CASES OF SENIOR CITIZEN MORE THAN 75 YEARS OLD		
4	CASES OF SENIOR CITIZEN	4	CASES OF SENIOR CITIZEN	4	CASES OF SENIOR CITIZEN	4	CASES OF SENIOR CITIZEN		
5	CASES OF DIFFERENTLY ABLED PERSONS	5	CASES OF DIFFERENTLY ABLED PERSONS	5	CASES OF DIFFERENTLY ABLED PERSONS	5	CASES OF DIFFERENTLY ABLED PERSONS		
6	CASES MORE THAN TEN YEAR OLD	6	CASES MORE THAN TEN YEAR OLD	6	CASES MORE THAN TEN YEAR OLD	6	CASES MORE THAN TEN YEAR OLD		

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CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT				ELECTION MATTERS	
				CIVIL		CRIMINAL			
7	COVERED MATTERS	7	COVERED MATTERS	7	COVERED MATTERS	7	COVERED MATTERS		
9	INTERLOCUTORY ORDERS/HELD UP CASES § i) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR MORE THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF. ii) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR LESS THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF. iii) OTHER.	9	INTERLOCUTORY ORDERS/HELD UP CASES § i) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR MORE THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF. ii) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR LESS THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF. iii) OTHER.	9	INTERLOCUTORY ORDERS/HELD UP CASES § i) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR MORE THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF. ii) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR LESS THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF. iii) OTHER.	9	INTERLOCUTORY ORDERS/HELD UP CASES § i) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR MORE THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF. ii) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR LESS THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF. iii) OTHER.		
9	MATRIMONIAL i. DISSOLUTION ii. RESTITUTION iii. SEPERATION iv. MAINTENANCE v. CHILD CUSTODY vi. OTHER THAN ABOVE	9	MATRIMONIAL i MAINTENANCE CASES ii CHILD CUSTODAY iii. OTHERS	9	MATRIMONIAL i. MAINTENANCE CASES ii. CHILD CUSTODY iii. OTHERS	9	CASES INVOLVING MAINTENANCE CLAIMS		

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CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT				ELECTION MATTERS	
				CIVIL		CRIMINAL			
10	MORE THAN TEN CASES GROUP/BUNCH MATTERS	10	MORE THAN TEN CASES GROUP/BUNCH MATTERS	10	MORE THAN TEN CASES GROUP/BUNCH MATTERS	10	MORE THAN TEN CASES GROUP/BUNCH MATTERS		
11	CASES OF STREET VENDORS	11	QUASHING: (A) FIR/INVESTIGATION i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE (B) CHARGESHEET i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE (C) COMPLAINT i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE (D) CHARGES i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE	11	CASES OF STREET VENDORS	11	QUASHING: (A) FIR/INVESTIGATION i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE (B) CHARGESHEET i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE (C) COMPLAINT i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE (D) CHARGES i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE		

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CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT				ELECTION MATTERS	
				CIVIL		CRIMINAL			
12	M.P. ACCOMODATION CONTROL ACT: i. BONAFIDE REQUIREMENT ii. SUBLETTING iii. NON PAYMENT OF RENT/ARREARS iv. DISCLAIMER OF TITLE/NUISANCE v. CARRYING OUT REPAIRS vi. RECONSTRUCTION vii. NON USE FOR 6 MONTHS viii. CAUSING SUBSTANTIAL DAMAGE ix. ENCROACHMENT BY TENANT x. OTHER THAN ABOVE	12	APPEALS AGAINST CONVINCTION SENTENCE PERIOD (I) PEOPLE'S REPRESENTATIVES a. IN JAIL b. ON BAIL (II) PUBLIC SERVANTS a. IN JAIL b. ON BAIL (III) OTHERS a. IN JAIL b. ON BAIL	12	M.P. ACCOMODATION CONTROL ACT: i. BONAFIDE REQUIREMENT ii. SUBLETTING iii. NON PAYMENT OF RENT/ARREARS iv. DISCLAIMER OF TITLE/NUISANCE v. CARRYING OUT REPAIRS vi. RECONSTRUCTION vii. NON USE FOR 6 MONTHS viii. CAUSING SUBSTANTIAL DAMAGE ix. ENCROACHMENT BY TENANT x. OTHER THAN ABOVE	12	HABEAS CORPUS		
13	CASES RELATED TO PUBLIC PROJECTS/PROPERTY i. TENDERS ii. CONTRACTS iii. ENCROACHMENT iv. OTHERS	13	CASES AGAINST ACQUITTAL: i. AGAINST PEOPLE'S REPRESENTATIVES ii. AGAINST PUBLIC SERVANTS iii. OTHERS	13	CASES RELATED TO PUBLIC PROJECTS/PROPERTY i. TENDERS ii. CONTRACTS iii. ENCROACHMENT iv. OTHERS	13	DETENTION		

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CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT				ELECTION MATTERS	
				CIVIL		CRIMINAL			
14	ACCIDENT CLAIMS i. COMPENSATION REFUSED. ii. ENHANCEMENT OF COMPENSATION. iii. OTHERS.	14	WOMEN IN JAIL HAVING CHILDERN WITH THEM	14	ELECTION PETITION i. REPRESENTATION OF PEOPLES ACT ii. MUNICIPAL LAWS iii. CO-OPERATIVE LAWS	14	EXTERNMENT		
15	EDUCATION: i. PROFESSIONAL ii. OTHERS	15	OFFENCES RELATING TO WOMEN	15	EDUCATION: i. PROFESSIONAL ii. OTHER	15	COMPENSATION		
16	SERVICE MATTERS:	16	OFFENCES RELATING TO CHILDERN	16	SERVICE MATTERS: i. RETIRAL BENEFITS ii. COMPASSIONATE APPOINTMENT iii. APPOINTMENT/SELECTION iv. REGULARIZATION v. PROBATION vi. PROMOTION/SENIORITY vii. PUNISHMENT/ DISCIPLINARY ACTION viii. COMPULSORY RETIREMENT ix. TRANSFER x. DEPUTATION/REPATRIATION / ABSORPTION xi. OTHERS	16	OTHER THAN ABOVE		
17	ARBITRATION APPEAL	17	SC & ST (PREVENTION OF	17	ARBITRATION				

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CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT				ELECTION MATTERS	
				CIVIL		CRIMINAL			
			ATROCITIES) ACT						
18	TAXATION- i. DIRECT TAXES ii. INDIRECT TAXES iii. MUNICIPAL TAXES	18	OTHER THAN ABOVE	18	TAXATION- i. DIRECT TAXES ii. INDIRECT TAXES iii. MUNICIPAL TAXES				
19	COMPANY CASES/APPEALS			19	BANK RECOVERY MATTERS UNDER SPECIAL ENACTMENTS				
20	BANK RECOVERY MATTERS UNDER SPECIAL ENACTMENTS			20	OTHER THAN ABOVE				
21	F.A. U/S 54 LAND ACQUISITION ACT								
22	OTHER THAN ABOVE								

This order shall come into force with immediate effect.

Sd/-
HON'BLE THE CHIEF JUSTICE
26.03.2015

Sd/-
(MANOHAR MAMTANI)
PRINCIPAL REGISTRAR (JUDICIAL)
26.03.2015

* Amended vide order dated 07/07/2015. **Note :- Sub-Category (i) & (ii) shall be assigned if the Court order specifically directs in the given case. Being Special Category in priority Category, High Court Expedited Cases, it can not be updated by Principal Registrar (Judicial) on his own on the basis of General Court order to expedite the hearing of the Case.**

Amended vide order dated 29/07/2015.

\$ Amended vide order dated 07/08/2015.